

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 305**  
14/252/ND/2022

**IN THE MATTER OF:**

Income Tax Officer

**.....APPLICANT/PETITIONER**

**Vs**

ROC (Sudani Investment Pvt Ltd.)

**.....RESPONDENT**

**SECTION**

**U/s 252**

**Order delivered on 08.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC along with Adv Nikhil Jain

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appearing for the Appellant/Income Tax Department has submitted that he could not file an application seeking impleadment of the Directors of the Respondent-Company as directed vide order dated 12.02.2024, since, he could not get the details. He has stated that he is coordinating with the RoC to get the details of the Directors and file an affidavit to that effect. Two weeks time granted.

List the matter on **29.04.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**